

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
(IB)-343(PB)/2021
IA-955/2022

IN THE MATTER OF:

Union Bank of India (Through RP Mr. Deepak Maini)

.....Applicant

Vs.

Shri Sachin Garg

.....Respondent

SECTION

U/s 95 of (IBC)

Order delivered on 31.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Advocate Samarendra Kumar alongwith Advocate
Sandeep Soni
For the Respondent : Adv Piyush Gautam
For the RP : Abhishek Anand, Krishna Sharma Advocates

ORDER

Ld. Counsel on behalf of Resolution Professional and Ld. Counsel on behalf of Financial Creditor are present. Ld. Counsel for the Financial Creditor submitted that the application for Condonation of Delay for payment submitted by the Personal Guarantor is pending before the Financial Creditor bank. Ld. Counsel for the Personal Guarantor is also present. In view of this, list this matter on **18.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**